

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

REVIEW APPLICATION NUMBER 74 OF 2003

in
ORIGINAL APPLICATION NUMBER 878/2002

ALLAHABAD THIS THE 10th DAY OF NOVEMBER, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Mumtaj Khan

.....Applicant

Versus

Union Of India and Others.

.....Respondents.

ORDER

Applicant has filed this review application against the judgment dated 7.2.2003 on the ground that he has been able to get the initial thumb register wherein applicant's correct date of birth was mentioned as 6.7.1946 but the same could not be produced earlier as judgment was reserved as such office refused to accept the application or documents which he wanted to file. He has thus prayed that the above said judgment may be reviewed and case be decided afresh.

2. It seems applicant has not read the judgment properly otherwise he would not have filed this review application. O.A. has been rejected on the ground that even though applicant was aware about his date of birth having been recorded as 6.7.42 right when his service book was prepared and the same was shown in seniority list in 1991 and even thereafter till the last date he had himself shown his date of birth to be 6.7.1942 as late as in July 2002 also therefore he can not be allowed to turn around and challenge the correctness of his date of birth after he was superannuated. The case was accordingly decided as per settled judgments of Hon'ble Supreme Court therefore even

.....2.



if produces the thumb register, it would not make any difference.

3. I therefore do not find any merit in the review application. Review application cannot be filed to reargue the case. Review application is accordingly dismissed with no order as to costs.



MEMBER (J)

shukla/-